# CENTRAL ADMINISTRATIVE TRIBUNAL LUCKNOW BENCH, LUCKNOW

CCP No. 52/2010 in Original Application No.4/2002

This, the 22nd day of February, 2012

## HON'BLE JUSTICE ALOK KUMAR SINGH, MEMBER (J) HON'BLE SHRI S.P. SINGH, MEMBER (A)

Arjun Prasad aged about 70 years sonof late Mathura Prasad r/o Vilalge and Post Chata, district- Allahabd.

2. Smt. Samundra Devi w/o late Arjun Prasad r/o Village and Post Chhatta, Distrcit- Allahabad.

Applicant.

By Advocate: None

#### Versus

Sri Jogesh Singh Sodhi, Divisional Railway manager, Northern Railway, Hazratganj, Lucknow

Respondents.

By Advocate: Sri Praveen Kumar for Sri M.K.Singh

### **ORDER (Dictated in Open Court)**

## By Hon'ble Shri Justice Alok Kumar Singh, Member (J)

Heard and perused the record.

2. From the perusal of the compliance report, it shows that in para 15 and 16, it has been said that substantial compliance has been made. There is no written objection from the other side. In view of the above, this contempt petition is disposed of in full and final actiofaction. Notice stands discharged. No order as to costs.

final satisfaction. Notice stands discharged. No order as to costs

(S.P.Singh)

Member (A)

(Justice Atok Kumar Singh) Member (J)

HLS/-